

ITEM NO.13 + 43 Court 5 (Video Conferencing)

SECTION IV-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SITEM NO.13

Petition(s) for Special Leave to Appeal (C) No(s). 1050/2022

(Arising out of impugned Interim order dated 09-12-2021 in WPC No. 3766/2021 passed by the High Court Of Chhatisgarh At Bilaspur)

PHARMACY COUNCIL OF INDIA

Petitioner(s)

VERSUS

CHOUKSEY COLLEGE OF PHARMACY &amp; ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.11598/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.11599/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES )

ITEM NO.43SLP (C) No(s). 1387-1388/2022

(IA No.13465/2022-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 07-02-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO  
HON'BLE MR. JUSTICE B.R. GAVAIFor Petitioner(s) Mr. Zoheb Hossain, AOR  
Ms. Tulika Gupta, Adv.For Respondent(s) Mr. Nidhesh Gupta, Sr. Adv.  
Mr. Siddharth R. Gupta, Adv  
Mrs. Sunita Gupta, Adv  
Mr. Shivam Singh Baghel, Adv  
Mr. Pranjal Agarwal, Adv  
Mr. Mrigank Prabhakar, AORMr. Pai Amit, AOR  
Mr. Aditya Bhat, Adv.  
Mr. Omkar Kambi, Adv.  
Mr. Suraj Naik, Adv.  
Ms. Pankhuri Bhardwaj, Adv.

UPON hearing the counsel the Court made the following

## O R D E R

[WWW.LIVELAW.IN](http://WWW.LIVELAW.IN)  
SLP (C) No(s). 1050/2022.

Issue notice returnable on 07.03.2022.

In the meanwhile, there shall be stay of the Impugned Interim Order dated 09.12.2021 passed by the Hon'ble High Court of Chhattisgarh at Bilaspur in Writ Petition No. 3766 of 2021.

The High Court is requested to hear the writ petition finally and dispose it of expeditiously, not later than four weeks from today.

SLP (C) No(s). 1387-1388/2022

Issue notice.

Mr. Pai Amit, learned counsel accepts notice on behalf of the respondent(s).

(Geeta Ahuja)  
Court Master

(Anand Prakash)  
Court Master